

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

INDEX

S no.	Particulars	Page No.
1.	Objections to the report of the joint committee on behalf of Respondent No. 48, M/s Dhruv Global Ltd.	1 – 7
2.	Supporting Affidavit	8 – 9
3.	<u>ANNEXURE R-1:</u> A copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures.	10 – 38
4.	<u>ANNEXURE R-2:</u> Copy of the agreement dated 11.02.2025 with M/s MGR Enterprises.	39 – 44
5.	<u>ANNEXURE R-3</u> Copy of photographic record of this arrangement.	45

6.	Vakalatnama and Board Resolution	46 – 47
7.	Copy of Aadhar Card	48
8.	Proof of Service	49

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 48- M/s Dhruv Global Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 48, M/S DHRUV GLOBAL LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Dhruv Global Ltd, Respondent No. 48, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 48 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on

erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 18.07.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance on certain grounds, including allegation concerning dilution of fresh water in the Primary Effluent Treatment Plant (PETP), maintenance of records, discrepancies in sample test results, and non-adherence to pollution control norms.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued

reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **Annexure R-1**.

- 4.3. That in response, the answering Respondent categorically denies the allegation of dilution of fresh water in the PETP. The Respondent submitted that no provision for dilution exists within its premises, nor was any evidence of such practice found during the inspection conducted by the joint team of CPCB and HSPCB. Further, water balance records compiled over the past six months, enclosed with the reply, confirmed that no dilution had occurred, and all discharges were in accordance with prescribed norms.
- 4.4. That the answering Respondent further clarifies that its effluent treatment system is a full-fledged multistage chemical and filtration system, including activated carbon units and color removal mechanisms, which achieve high efficiency in pollution reduction. The effluent treatment process ensures that the treats wastewater remains well within permissible discharge limits for the Common Effluent Treatment Plant (CETP), as substantiated by the effluent test report dated 10.01.2025, which was enclosed with the reply to the Show Cause Notice.
- 4.5. That the Respondent also disputes the validity of the inspection findings, submitting that the discrepancies in pollution parameter levels could be attributed to improper sample preservation or delayed analysis. The Respondent in its earlier reply to the show cause notice

emphasized that the alleged deviation in pollution parameters was not reflective of actual non-compliance but rather an inconsistency in the sampling process, which warranted further review.

- 4.6. That regarding allegations of unregulated chemical dosing of coagulants, the answering Respondent submits that any irregularity observed at the time of inspection might have resulted from an electronic malfunction in the dosing equipment. However, immediately upon receiving the observation, the Respondent conducted a thorough check, rectified the system, and optimized the dosing mechanism to ensure proper operation, thereby addressing the issue without delay.
- 4.7. That the answering Respondent also provided records demonstrating strict compliance with sludge disposal requirements. The sludge generated from the PETP was regularly handed over to the authorized Treatment, Storage, and Disposal Facility (TSDF) operated by GEPIL, and logbooks confirming proper sludge disposal were enclosed with the reply. Further, the Respondent clarified that its fly ash generation is minimal due to the use of bio-fuel, and the ash disposal process adheres to scientific methods, with records maintained accordingly.
- 4.8. That in response to the allegation concerning production limits, the Respondent submitted that its production remains well within the limits specified in the Consent to Operate (CTO). Any discrepancies noted in the inspection report were due to an inadvertent inclusion of non-polluting processes in the total production figures. This clerical error was rectified post-inspection, and production data from April

2024 to June 2024 was submitted as supporting evidence to confirm compliance.

- 4.9. That in furtherance of its compliance efforts, the answering Respondent demonstrated that it had installed a dedicated underground pipeline for the direct discharge of treated effluent into the HSIIDC sewer line. The presence of a sump and lift pump at the boundary wall was implemented based on prior instructions from the Board officials to ensure transparency in effluent discharge.
- 4.10. That the answering Respondent maintained comprehensive records of water consumption and effluent discharge, including logbooks for fresh water received from HSIIDC, which were duly updated and submitted along with the reply to the Show Cause Notice. These records confirmed that all discharges remained within permissible limits and aligned with regulatory requirements.
- 4.11. That in continuation of its proactive compliance measures and in alignment with the directions of the regulatory authorities, the answering Respondent has entered into an agreement dated 11.02.2025 with M/s MGR Enterprises, an authorized firm for handling and scientific disposal of boiler ash. As per the agreement, M/s MGR Enterprises will collect and manage the boiler ash in addition to the services already being rendered by GEPIL. A copy of the agreement is annexed herewith and marked as **Annexure R-2**.
- 4.12. Furthermore, as advised by the Board, the answering Respondent has made the necessary infrastructural arrangement for the direct discharge of treated effluent into the HSIIDC sewer line. To that

effect, a dedicated pipeline has been installed at the boundary wall. A photographic record of this arrangement is annexed herewith and marked as **Annexure R-3**. These developments further reinforce the Respondent's commitment to sustainable industrial operations and full compliance with environmental regulations.

- 4.13. That based on the above submissions, the answering Respondent contended that the allegations raised in the Show Cause Notice were speculative and not supported by substantive evidence. The Respondent reaffirmed its commitment to environmental compliance and reiterated that it has taken all necessary measures to ensure adherence to prescribed pollution control norms.
- 4.14. That in light of the submissions made, the answering Respondent prayed for the reconsideration of the findings in the inspection report and sought revocation of the Show Cause Notice, allowing it to continue operations in alignment with regulatory standards and best environmental practices.
- 4.15. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 48- M/s Dhruv Global Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, VIJAY KUMAR JAIN S/o SH. KISHORI LAL JAIN, aged about 73 years, R/O, E50, sector, 39 Noida 201301 do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No.48 , M/s DHRUV GLOBALS LTD, having its plant at Plot No. 462-463, HSIIDC IND.ESTATE BARHI, GANNAUR, HARYANA 131101 in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.



That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

3. I say that the documents / annexure produced along with the reply are true copies of its originals.

1220
2024



VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at GANNAUR on this 20TH day of FEBUARY, 2025.

DEPONENT



1280
20-11-25

ATTESTED
S. Singh
NOTARY
Ganaur Distt. Sonapat



HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2685

Dated: 28/01/25

M/ DHRUV GLOBALS LTD.
PLOT NO 462 463 PHASE I BARHI,
District Gannaur, Sonipat, Haryana

Sh. V. K. Jain - Director
M. No - 9810370560
E-mail - vkjain@dhruvglobals.com

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 18.07.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NCT, New Delhi and the unit is involved in process of Pre-treatment, Dyeing, Washing, Finishing having CTO valid upto 30.09.2028.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. As per the production details of last three months i.e., April-2024 to June-2024 submitted by the unit, average daily production is 9.06 MT/day which is higher than the consented production of 8 MT/day
2. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	10.2	7.5	6.0-9.0	BOD removal-87.94% and COD removal-79.12 %, which is not possible with the existing treatment system installed by the unit (i.e., without any biological treatment), hence indicating dilution with fresh water in PETP at different stages. Non-complying (Dilution)
BOD (mg/l)	597	72	500	
COD (mg/l)	905	189	1400	
TSS (mg/l)	376	99	1500	
TDS (mg/l)	2672	2000	2100	

As per the analysis result of sample collected from PETP inlet and final PETP outlet/final discharge point to CETP sewer, high reduction in pollution parameters is observed i.e., 87.9 % reduction in BOD and 79.1 % reduction in COD is not possible with the existing treatment scheme without biological treatment installed by the unit, hence indicating dilution with freshwater in PETP at different stages.

4. Un-regulated chemical dosing of coagulants (> 1500 ppm) observed in the PETP.
5. Actual PETP sludge generation (98 kg/day) & estimated PETP sludge generation based on effluent characteristics (219.44 kg/day) are not inline indicating that the unit is either not

maintaining PETP sludge generation record properly or suspected unscientific generated PETP sludge

- 6 Reported ash generation (107.53 kg/day) & estimated ash generation based on effluent characteristics (1.48 T/day) are not inline indicating the suspected unscientific disposal of generated ash.
- 7 The unit has provided a collection tank after filtration unit of PETP and from there the effluent is sent to CETP through underground line hence dilution with fresh water in this collection tank is suspected
- 8 The unit is not maintaining logbook for fresh water consuming through municipal source i.e., HSIIDC fresh water supply line.

Recommendation of the Team:-

1. Maintain record for fresh water consumption through municipal source i.e., HSIIDC fresh water supply line on daily basis
2. Dismantle the provision for dilution of PETP outlet.
3. Make provision to directly discharge the filtered effluent in to HSIIDC line, to rule out possibility of dilution.
4. Regulate/Ensure optimum dosing of coagulants as per feed water characteristics.
5. Maintain proper record for PETP sludge generation on daily basis and ensure scientific disposal of the same.
6. Maintain record for ash generation & disposal on daily basis and ensure scientific disposal of the same.
7. Amend the valid CTO for increased production quantity.
8. Operate PETP in such a way to comply with notified discharge norms.

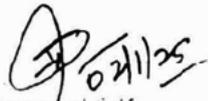
Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein

Enclst No. HSPCB-SR/2025

Dated


Regional Officer
Sonapat Region
R/-

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please

Regional Officer
Sonapat Region



2789

DHRUV GLOBALS LTD.

PLOT No.462-463, HSIIDC IND. AREA, BARHI DIST. SONEPAT-131101 HARYANA
(INDIA)

E-mail: dhruv@dhruvglobals.com
Website: www.dhruvglobals.com

12

To,

Date: 07.02.2025

Regional Officer
Haryana State Pollution Control Board,
Sonipat Region, Sonipat.

Subject: Reply and compliance of Show Cause Notice dated 02.01.2025 for closure under section 33-A of Water (Prevention and Control of Pollution) Act, 1974, prosecution under section 43/44 of Water Act, revocation of consent u/s 27 of the Water Act & u/s 21(4) of the Air Act, 1981 and imposing of environmental compensation-Reg

Dear Sir,

Kindly refer to the above said show cause notice issued vide your office letter no HSPCB/SR/2025/ 2705 dated 02.01.2025 and received on _17/01/2025, on the subject cited above.

This is in reference to the aforementioned notice issued vide letter under reference, alleging non-compliance concerning test results, dilution of freshwater in the PETP, maintenance of record, failing of sample etc. during the joint inspection conducted by the officials of CPCB and HSPCB on 18-07-2024.

In response to your above referred show cause notice, we would like to submit the following point-wise reply and compliance along with facts, separately for the observations and recommendations of the committee, for your kind consideration:

A. Reply/ compliance of observations

1. We are processing the quantity less then the consented quantity but by mistake we shown the total quantity including 1.5 MT appx. /day which comes for non-polluting work in which no water is used like heat setting, compaction and minor defect removal .However the said discrepancy was removed after inspection of our unit by the team. Production is well within consented limit which is evident from the production data sheet. April-2024 to June-2024, Enclosed for reference as

Annexure 1.

Page no : 1

2. **High Reduction in pollution parameters**-Our facility operates a full-fledged effluent treatment with an advance multistage chemical and filtration system like activated carbon unit ,colour removal ,dosing which achieves high efficiency .ETP scheme is attached as **Annexure 2.**
- we have provided the ETP of adequate capacity and operating the same regularly and effectively to achieve the results well below the parameters prescribed for discharge into CETP.
 - We are enclosing herewith effluent test report dated 10/01/25 for reference **Annexure 3.**
 - The discrepancy in pollution parameters levels up to certain extent may be attributed to improper sample preservation or delayed analysis which may also be looked into.
 - No arrangement for dilution of effluent with fresh water, exist in our unit which is also clear from the fact that during the inspection on 18/07/24 and no such arrangement or evidence of freshwater dilution in the ETP system was found at site by the joint team . Therefore, the allegations are speculative and not based on factual data.
 - The data for water balancing has been compiled for last 6 months and compiled sheet for the same is also enclosed herewith as **Annexure 4.** Which also clearly indicates that no dilution is being done as alleged in the notice.
 - It is pertinent to mention here that there is no necessity and requirement of the dilution in view very relaxed standards prescribed for discharge into CETP inlet which are very easily achievable by doing only primary treatment.
3. The observation of this para is repetition same as of aforesaid para no. 2 and replied therein above.
4. The un-regulated chemical dozing of coagulants observed at the time of inspection might have happened due to some electronic malfunctioning of dosing equipment.. On pointing out of the same, we had checked our system thoroughly & rectified and optimised the dozing of chemicals including other treatment chemicals immediately after the day of inspection which is now working satisfactorily.
5. We are maintaining the sludge records as per actual sludge generation in our ETP treatment and the same has been handed over to GEPIL (TSDF) site . We are not disposing sludge in unscientific disposal.

6. We are using bio-fuel with very low ash generation and our ash is non-hazardous in nature. Quantity of ash generation depends on no of working hours of Boiler. We have installed new Boiler from Thermax of latest technology which minimise ash generation. The reported ash quantity is given to GEPIL but some ash was taken by Pvt. Persons for use in filling of low lying area.
7. There are no provision in our premises for dilution at ETP Outlet nor the same was found in practical at site by the inspecting team. We have laid underground pipeline for directly discharge of our treated effluent into sewer line provided by the HSIIDC. Our discharge finally treated by the HSIIDC then why we made provision of dilution. We provide sump & lift pump near boundary wall on suggestion of Board official during previous inspections. As per Board official view our outlet discharge should be visible when finally discharged in HSIIDC line for transparency.
8. We are maintaining the logbook for fresh water supply taken from the HSIIDC as directed by the team, copy of the same is enclosed herewith for reference as **Annexure5.**

B. Reply/ compliance of recommendations

1. The record/ log books for HSIIDC fresh water supply line is being maintained on daily basis, copy of which is enclosed herewith for reference as **Annexure-6.**
2. No dilution of effluent with fresh water is done and no such arrangement or provision as apprehended exists in our unit as detailed in the reply for the same in para no. (2) above.
3. Provisions for directly discharge of the filtered and treated effluent into HSIIDC line, already exists as explained in the reply of para A(7) above.
4. Chemical dozing of coagulants already regulated and optimized as per feed water characteristics as detailed in para no. A(4) above.
5. The PETP sludge is disposed of to CTSDf for scientific disposal through the authorized operator of the facility under agreement and the Log book/record for PETP sludge generation and disposal is being maintained regularly on daily basis, copy of which is enclosed herewith for reference as **Annexure-7.**
6. We have adopted the scientific disposal for the fly ash and the Log book/record for fly ash generation and disposal is being maintained regularly.
7. Since, our production is within permitted limit specified in CTO and there is no increase in production quantity as detailed in para no. A (1) above, therefore we are not required to get our CTO amended.
8. We have provided the ETP of adequate capacity and operating the same regularly and effectively and achieving the results well below the parameters prescribed for discharge into CETP as clear from effluent test reports (**Annexure-3**) analysed from time to time from HSPCB/NABL accredited/ EPA approved lab.

All above stated facts and details clearly reveal that we are not defying any norms of dilution of freshwater in PETP, complying with all the observations, maintaining the proper logbooks, complying with prescribed standards and obtaining of all required clearances from the concerned authorities and thus fully complying with your directions and all prescribed norms issued from time to time.

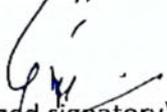
As per details submitted above, you will appreciate that our unit has implemented the measures of cleaner technology and waste minimisation.

We request you to please not initiate any action against our unit as proposed in the above said show cause notice and request to kindly revoke and withdraw the show cause notice allowing us to continue our operations in alignment with the government's vision of facilitating business operations.

We reaffirm our commitment to adhering to environmental regulations and assure compliance with all applicable norms.

We hope the above submission is in order and look forward to your favourable consideration.

Thanking You,
Yours Faithfully,


(Authorized signatory)

For M/s Dhruv Globals _____

Dated: _____

Enclosures –Annexures as above

CC to – The Chairman, HSPCB, Panchkula

PRODUCTION SUMMERY FOR THE MONTH OF APRIL - 2024

Annexure-1

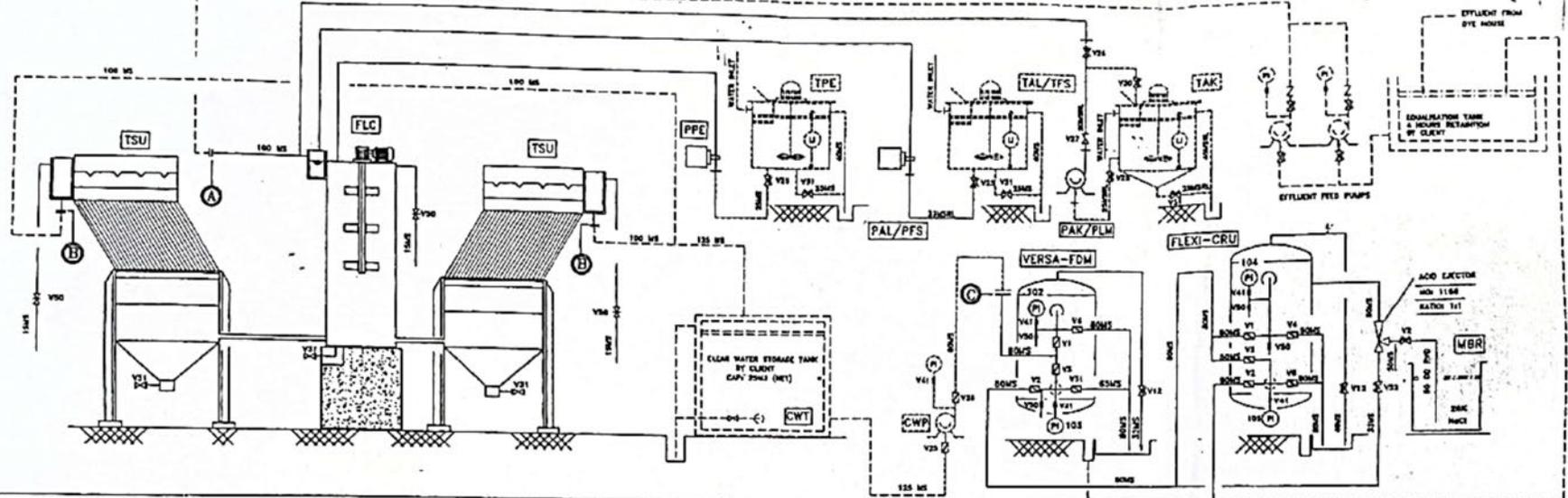
PRODUCTION SUMMERY APRIL-2024			
Date	Total	H.SET / COMP	G.TOTAL
01-Apr	7678.84	1555.55	9234.39
02-Apr	7566.47	1024.42	8590.89
03-Apr	8215.14	2676.29	10891.43
04-Apr	7986.70	1788.63	9775.33
05-Apr	8406.56	1660.65	10067.21
06-Apr	7790.52	1290.41	9080.93
07-Apr	0.00	0.00	0.00
08-Apr	7898.34	1604.90	9503.24
09-Apr	7924.49	892.00	8816.49
10-Apr	8053.30	795.85	8849.15
11-Apr	7496.93	1709.67	9206.60
12-Apr	8100.58	1090.06	9190.64
13-Apr	7933.22	1382.10	9315.32
14-Apr	0.00	0.00	0.00
15-Apr	8442.50	1364.93	9807.43
16-Apr	8114.27	1057.15	9171.42
17-Apr	8243.03	904.85	9147.88
18-Apr	7910.44	1233.30	9143.74
19-Apr	8043.49	1174.43	9217.92
20-Apr	5585.99	0.00	5585.99
21-Apr	0.00	0.00	0.00
22-Apr	7940.17	1999.63	9939.80
23-Apr	8098.76	1991.90	10090.66
24-Apr	8106.12	2371.29	10477.41
25-Apr	8243.31	1175.30	9418.61
26-Apr	7921.59	1200.30	9121.89
27-Apr	0.00	0.00	0.00
28-Apr	0.00	0.00	0.00
29-Apr	8114.42	1412.30	9526.72
30-Apr	7912.99	1267.84	9180.83
TOTAL	197728.17	34623.75	232351.92

PRODUCTION SUMMERY FOR THE MONTH OF MAY - 2024

PRODUCTION SUMMERY MAY-2024			
Date	Total	H.SET / COMP	G.TOTAL
01-May	8215.10	1645.10	9860.20
02-May	7761.98	1094.35	8856.33
03-May	7460.69	1015.25	8475.94
04-May	0.00	0.00	0.00
05-May	0.00	0.00	0.00
06-May	7722.47	1702.05	9424.52
07-May	7704.89	523.00	8227.89
08-May	7818.58	1270.30	9088.88
09-May	7615.13	360.75	7975.88
10-May	6961.90	425.15	7387.05
11-May	6881.82	422.85	7304.67
12-May	0.00	0.00	0.00
13-May	7796.08	810.75	8606.83
14-May	7922.38	596.85	8519.23
15-May	7802.76	523.35	8326.11
16-May	7602.08	325.05	7927.13
17-May	7977.18	1147.15	9124.33
18-May	7923.92	819.55	8743.47
19-May	0.00	0.00	0.00
20-May	7887.50	908.69	8796.19
21-May	7676.01	698.45	8374.46
22-May	8072.19	1061.30	9133.49
23-May	7783.38	649.70	8433.08
24-May	7749.00	1010.00	8759.00
25-May	0.00	0.00	0.00
26-May	0.00	0.00	0.00
27-May	7638.68	905.85	8544.53
28-May	7906.55	814.60	8721.15
29-May	8059.69	1278.16	9337.85
30-May	7722.72	494.00	8216.72
31-May	7134.42	331.00	7465.42
TOTAL	192797.10	20833.25	213630.35

PRODUCTION SUMMERY FOR THE MONTH OF JUNE - 2024

PRODUCTION SUMMERY JUNE-2024			
Date	Total	H.SET / COMP	G.TOTAL
01-Jun	8073.24	1246.45	9319.69
02-Jun	0.00	0.00	0.00
03-Jun	8069.91	1863.15	9933.06
04-Jun	7993.30	1656.92	9650.22
05-Jun	7936.51	1618.70	9555.21
06-Jun	7713.65	1203.55	8917.20
07-Jun	7918.51	1582.25	9500.76
08-Jun	8056.67	1496.37	9553.04
09-Jun	0.00	0.00	0.00
10-Jun	7595.51	1946.64	9542.15
11-Jun	7749.55	1487.00	9236.55
12-Jun	8072.40	1054.65	9127.05
13-Jun	7931.15	1302.90	9234.05
14-Jun	7693.37	1975.73	9669.10
15-Jun	7859.07	2074.86	9933.93
16-Jun	0.00	0.00	0.00
17-Jun	8020.90	1311.22	9332.12
18-Jun	7971.93	1152.05	9123.98
19-Jun	7463.47	1027.90	8491.37
20-Jun	7932.82	2042.92	9975.74
21-Jun	7757.21	1684.15	9441.36
22-Jun	8234.62	1089.70	9324.32
23-Jun	0.00	0.00	0.00
24-Jun	8048.02	1661.85	9709.87
25-Jun	7486.84	1343.05	8829.89
26-Jun	8275.88	968.40	9244.28
27-Jun	7781.17	1766.09	9547.26
28-Jun	7917.98	1466.80	9384.78
29-Jun	7746.56	421.35	8167.91
30-Jun	0.00	0.00	0.00
TOTAL	197300.24	36444.65	233744.89



UNIT DETAILS.					
SR. NO.	DESCRIPTION	SIZE / CAPACITY.	TAG NOS.	NOS OFF	REMARK
1	CAUSTIC /LIME DOSING PUMP	500LPH @ 2.0KG/CM2	PAK/PLM	1	C(SCREW PUMP)
2	ALUM/FERROUS SULPHATE DOSING PUMP	CAP:160LPH	PAL/PFS	1	ASIA LMI - GM403
3	POLYELECTROLYTE DOSING PUMP	CAP:100LPH	PPE	1	ASIA LMI - M14
4	CAUSTIC/LIME DOSING TANK	SUITABLE	TAK/TLM	1	BY CLIENT ***
5	ALUM/FERROUS SULPHATE DOSING TANK	SUITABLE	TAL/TFS	1	BY CLIENT ***
6	POLYELECTROLYTE DOSING TANK	SUITABLE	TPE	1	BY CLIENT ***
7	FLOCCULATION TANK	2200 DIA X 3250HIGH	FLC	1	MS(EPOXY PAINTED)
8	TUBE SETTLER UNIT	2000 X 2500 X 3250HIGH	TSU	2	MS(EPOXY PAINTED)
9	CLEAR WATER STORAGE TANK	CAP: 25M3/HR	CWT	1	RCC (BY CLIENT) ***
10	CLEAR WATER PUMP	42 M3 / HR @ 35 MWC	CWP	1	C.I - (BY CLIENT) ***
11	COLOUR REMOVAL UNIT	1600 DIA X 2000 H.O.S	FLEXI-CRU	1	MS(EPOXY PAINTED)
12	BRINE MEASURING TANK	1385DIA X 1515 HIGH	MBR	1	HDPE
13	DUAL MEDIA FILTER	1600 DIA X 1500 H.O.S	VERSA-FDM	1	VERSA DWF-16
14	PH DOSING PUMP	CAP:6LPH @ 3.5KG/CM2	PHP	1	ASIA LMI - V12
15	PH DOSING TANK	CAP:100LTRS	PHT	1	HDPE

*** ITEMS MARKED THIS SHALL BE IN CLIENTS SCOPE
DOSING PUMPS A/W DELIVERY HOSES ONLY
TO SUPPLIED

PLANT DETAILS.			
MARK. NO.	FLOW: M3/HR (MAX)	CHEMICAL CONSUMPTION, 100 %	RESIN (LITRES)
FDM	42.0 M3 / HR	-	-
CRU	42.0 M3 / HR	402.3 KGS - NaCl	2000 LTRS - A72

REGENERATION FLOWS:			
MARK. NO.	DESCRIPTION.	FLOW M3 / HR	TIME MINUTES
FDM	BACKWASH	42	10
CRU	BACKWASH	22	10
	BR. INJECTION 13 %	7.7	30
	FAST RINSE	42	30

OUR TERMINATION POINTS:					
MRK NO.	MINUTES.	SIZE NB	FLOW M3/HR	PRESSURE KG/CM2	CORN STD.
A	FLC INLET	100	42	1.0	BSTD
B	TSU OUTLET	125	42	1.0	BSTD
C	DUAL MEDIA FILTER INLET	125	42	3.5	BSTD
D	CRU OUTLET	80	42	1.0	BSTD

EFFLUENT ANALYSIS:-
COLOUR - VARIABLE
PH - 7.0 - 8.0
COD - 450 PPM
BOD - 250 PPM
TDS - N.M.
TSS - <50
OIL & GREASE - NIL
TYPE OF CLOTH TREATED - N.M.
TYPE OF DYES USED - N.M.

PERFORMANCE COMMITED
COD - < 250
BOD - < 30
TSS - < 100
COLOUR - COLOURLESS
< 5 HAZEN UNITS

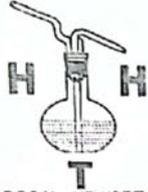
END APPLICATION:- FOR TREATING EFFLUENT

INSTRUMENTS:		
MRK NO.	DESCRIPTION	QTY
PI	PRESSURE INDICATOR	4

- VALVE LEGEND
- DIAPHRAGM VALVE
 - BUTTERFLY VALVE
 - NON RETURN VALVE
 - NEEDLE VALVE
 - BALL VALVE
 - GLOBE VALVE
 - SCOPE OF CLIENT

THIS DRAWING IS EXCLUSIVELY OUR PROPERTY AND SHOULD NOT BE USED, COPIED, REPRODUCED OR COMMUNICATED IN ANY WAY DETRIMENTAL TO OUR INTERESTS WITHOUT OUR WRITTEN CONSENT.				FILE NAME: COSOFD	SEN OF INTL: [Signature]	APPD: [Signature]	CLIENTS: M/S ECOTHERM ENGINEERS A/C DHRUV GLOBALS LTD.	TITLE: TERMINATOR - 42 FLOW: 30 TO 42 M3 / HR
ALT NO	DATE	ALTERATION	MADE BY	DESIGN INITIAL	DATE	SCALE	CHECKED: [Signature]	DATE: 07/16/20
							<p>THERMAX LIMITED WATER & WASTE SOLUTIONS 11 MARSHY PINE ROAD, BANGALORE PHONE: 81124</p>	JOB NO. C045 DRG NO. C045W3B001 REV. RO

2797

Annexure-3
20

DOC No. HTH/QF/7.8

HTH Laboratories Pvt. Ltd.

(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 86077-70160, 0180-4067223, (Env.) 86077-70164, (BM) 86077-70166, (Food) 86077-70169
 Web Site : www.hthlabs.com, e-mail : haryanatesthousecs@gmail.com, testing@hthlabs.com



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To: Dhruv Globals Ltd. (Unit-8) Plot No. 462-463, Phase-1, HSIDC Indl. Area, Barhi, Sonapat (Hr)	Report No. : HTH/M/250110014 Party's Ref No. : Nil Booking Date : 10/01/2025 Period of Testing : 10/01/2025 To 15/01/2025 Reporting Date : 15/01/2025
--	--

Sample Description	: Effluent Water Sample (ETP-Inlet)
Type of Industry	: Textile Industry
Sample type	: Effluent Water Sample (ETP-Inlet)
Date of sampling	: 10/01/2025
Date of receipt of sample	: 10/01/2025
Sample Location	: ETP-Inlet
Sample quantity	: 2 Ltr.
Purpose of analysis	: Monitoring
Sampling Method	: HTH/EP/SAP-01
Sample collected/ supplied by	: By our Lab. Representative

TEST RESULTS

S.N.	Test Parameters	Unit	Result	Test Method
Discipline : Chemical, Group : Pollution & Environment				
1	pH	-	10.16	IS 3025 (Part 11): 2022
2	Suspended Solids	mg/L	382.0	IS 3025 (Part 17): 2022
3	Chemical Oxygen Demand(COD)	mg/L	554.0	IS 3025 (Part 58): 2023
4	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	557.0	IS 3025 (Part 44): 2023
5	Total Dissolved Solids	mg/L	2694.0	IS 3025 (Part 16): 2023

End of Report

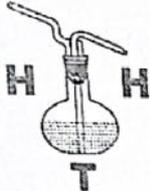
Review by

[Signature]
15-01-25

Authorized Signatory
(Environment)
[Signature]
15-01-25

Page No.: 1 of 1

- Note:
1. Test report shall not be reproduced in whole or in part and cannot be used as an evidence in the court of Law.
 2. This report is only for your guidance, and not for legal purposes, commercial decision, and for advertisement.
 3. Samples will be destroyed after one month from the date of issue of test report unless otherwise specified.
 4. Total liability of HTH Laboratories Pvt. Ltd. is limited to the invoiced amount only.
 5. Sample not drawn by HTH unless otherwise specified.
 6. The details received from customer on its own responsibility. Lab does not confirm about it and hence does not taken any responsibility whatsoever.



DOC No. HTH/QF/7.8

HTH Laboratories Pvt. Ltd.

(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 86077-70160, 0180-4067223, (Env.) 86077-70164, (BM) 86077-70166, (Food) 86077-70169

Web Site : www.hthlabs.com, e-mail : haryanatesthousecs@gmail.com, testing@hthlabs.com



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To: Dhruv Globals Ltd. (Unit-8) Plot No. 462-463, Phase-1, HSIDC Indl. Area, Barhi, Sonapat (Hr)	Report No. : HTH/M/250110015 Party's Ref No. : Nil Booking Date : 10/01/2025 Period of Testing : 10/01/2025 To 15/01/2025 Reporting Date : 15/01/2025
--	--

Sample Description	: Effluent Water Sample (ETP-Outlet)
Type of Industry	: Textile Industry
Sample type	: Effluent Water Sample (ETP-Outlet)
Date of sampling	: 10/01/2025
Date of receipt of sample	: 10/01/2025
Sample Location	: ETP-Outlet
Sample quantity	: 2 Ltr.
Purpose of analysis	: Monitoring
Sampling Method	: HTH/EP/SAP-01
Sample collected/ supplied by	: By our Lab. Representative

TEST RESULTS

S.N.	Test Parameters	Unit	Result	Standard for Trade Eff. from Party by HSPCB Consent Req.	Test Method
Discipline : Chemical, Group : Pollution & Environment					
1	pH	-	7.53	6.0 - 9.0	IS 3025 (Part 11): 2022
2	Suspended Solids	mg/L	116.0	1500 Max	IS 3025 (Part 17): 2022
3	Chemical Oxygen Demand(COD)	mg/L	207.0	1400 Max	IS 3025 (Part 58): 2023
4	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	92.0	500 Max	IS 3025 (Part 44): 2023
5	Total Dissolved Solids	mg/L	2038.0	2100 Max	IS 3025 (Part 16): 2023

End of Report

15-01-25

Authorized Signatory
(Environment)

15-01-25

Page No.: 1 of 1

- Note: 1. Test report shall not be reproduced in whole or in part and cannot be used as an evidence in the court of Law.
 2. The results contained in this test report pertains only to the sample tested not for the whole lot.
 3. This report is only for your guidance, and not for legal purposes, commercial decision, and for advertisement.
 4. Total liability of HTH Laboratories Pvt. Ltd. is limited to the invoiced amount only.
 5. Samples will be destroyed after one month from the date of issue of test report unless otherwise specified.
 6. Sample not drawn by HTH unless otherwise specified.
 7. The details received from customer on its own responsibility. Lab does not confirm about it and hence does not taken any responsibility whatsoever.

Annexure-4.

**DHRUV GLOBALS LTD
BARHI, SONEPAT**

Water Balancing

Month Name	Boring Water in Ltrs	Water Consumption in Ltrs (ETP Inlet)	Water Consumption in Ltrs (ETP Outlet)	RO Water in Ltrs	Domestic Use in Ltrs	Boiler Infeed in Ltrs
Jul-24	14473757	13642979	13609135	43610	97085	321959
Aug-24	13266495	12402923	12370505	38854	88732	305512
Sep-24	14258667	13382763	13349983	42408	92620	330621
Oct-24	14219209	13438900	13407985	37628	84263	301148
Nov-24	12917856	12212827	12182885	36935	84957	311553
Dec-24	10631402	9997173	9969582	38155	86737	271098
	79767386	75077565	74890075	237590	534394	1841891

2800

Annexure 5
23

Month Name	Borewell 1			Borewell 2			HSIIDC			Total Consumption
	Opening Reading	Closing Reading	Consumption in KL	Opening Reading	Closing Reading	Consumption in KL	Opening Reading	Closing Reading	Consumption in KL	
Jul-24	115433.983	121876.28	6442.297	344300.719	352332.179	8031.46	0	0	0	14473.757
Aug-24	121876.28	127552.562	5676.282	352332.179	359726.942	7394.763	2439.55	2635	195.45	13266.495
Sep-24	127552.562	134116.994	6564.432	359726.942	367213.317	7486.375	2635	2842.86	207.86	14258.667
Oct-24	134116.994	141210.512	7093.518	367213.317	374125.368	6912.051	2842.86	3056.5	213.64	14219.209
Nov-24	141210.512	149114.355	7903.843	374125.368	378920.851	4795.483	3056.5	3275.03	218.53	12917.856
Dec-24	149114.355	156976.009	7861.654	378920.851	381485.429	2564.578	3275.03	3480.2	205.17	10631.402

2801

24

HSIIDC Industrial Estate, Barhi, District: Barhi, 131101

Phone: +91-130-2474756 Fax: +91--

E-mail: estate.barhi@hsiidc.org.in visit us at : <http://www.hsiidcesewa.org.in> CIN:U29199HR1967SGC034545

Water / Sewerage Bill

Bill Date: 13/10/2024

Due Date: 28/10/2024

Bill Amount:

Amount payable after due Date: 38945

Allottee Name.: **POLO TEXTILES (P) LTD**

(Amount in rupees)

Unique No.	Bill Number	District	Estate	Cluster	Phase	Sector	Plot No	Plot Size(sq.m)
491186	Barhi/WBS/2024/JUL/534313	Sonipat	Barhi	Industrial Estate	I	22	462-63	7941

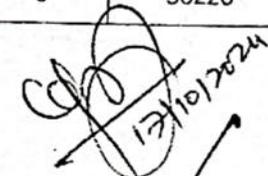
Bill Period		Meter Reading(Meter - Working)		Unit Consumed(Kl)	Rate	Water Charges(a)*
From	To	New	Old			
01/02/2024	31/07/2024	2650	837	1813	11	19943

Sewerage Charges Water Closet(WC)/Urinal (UR) (b)				Waste Water Charges (WWC)(i)			WWC on a/c of water from Borewell(ii) (if any)	Booster Pump Penalty Charges(d)	Arrears if Any(e)	Credit Amt.(f)	Payable Total Amt. Before Due Date (g)	Surcharge (h)	Payable Total Amount After due date(i)
No.	Rate(Per Month)	Amt.	Unit	Rate	Amt.								
WC(i)	3	15	270	1269.1	9	11422	0				(a+b+c+d+e-f)		(g+h)
Urinal(ii)	3	5	90										
Total Sewerage Charges(g)			360	Total Waste Water Charges c=(i+ii)			11422	0	4503	0	36228	2717	38945

Important Note: Notice in instruction are printed on reverse.

- i. Please Pay the bill online at www.hsiidcesewa.org.in
- ii. Kindly make timely payments to avoid disconnection.
- iii. Cash payment will not be accepted.
- iv. Flat rate charges shall be levied if the meter remains out of order for more than two months.

Report Date: Mon Oct 14 14:24:23

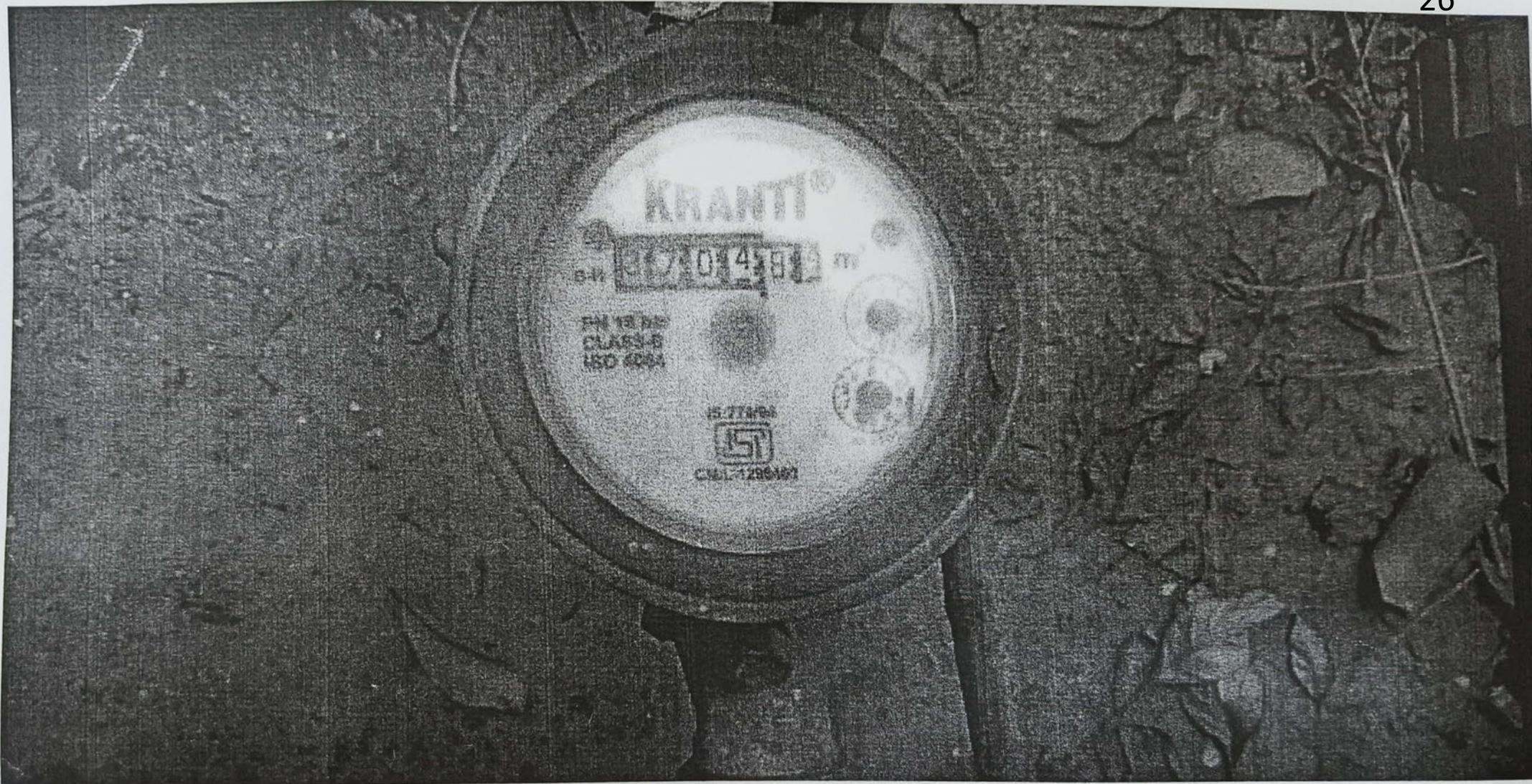

 For and on behalf

 Authorized Signatory



Shot on Y12
Vivo AI camera

Dt- 31/01/2023



Dt - 31/01/2025

BOREWELL 1			BOREWELL 2		HSIIDC		Annexure-6 August 2024		SIGN	REMARKS
DATE	Reading	Today Reading	Reading	Today Reading	Reading	Today Reading	Total Reading			
11/8/2024	122096.096	219816	352646.407	314228	2439.92	370	534414	(SK)		
21/8/2024	122342.043	250947	352994.543	348136	2457.38	17460	616543	(SK)		
31/8/2024	122623.670	276627	353327.676	333133	2474.64	17260	627020	(SK)		
4/8/2024	—	—	—	SUNDAY		—	—	—		
5/8/2024	122711.118	137448	353602.675	274999	2485.41	10970	423217	moder		
6/8/2024	122973.131	212013	353958.904	356229	2499.40	8530	577832	(SK)		
7/8/2024	123245.613	272482	354352.206	393302	2505.24	10240	676024	(SK)		
8/8/2024	123410.681	165068	354736.084	383878	2509.79	4550	553496	(SK)		
9/8/2024	123597.214	186533	355023.816	287882	2515.13	5340	479705	(SK)		
10/8/2024	123760.287	163073	355353.094	332178	2528.07	12940	508191	(SK)		
11/8/2024	—	—	—	SUNDAY		—	—	—		
12/8/2024	124014.108	253821	355647.320	291226	2536.48	8410	552457	moder		
13/8/2024	124277.332	263229	355978.914	331534	2546.51	10030	604853	(SK)		
14/8/2024	124408.373	181036	356156.659	177745	2552.04	5530	314311	(SK)		
15/8/2024	—	—	—	Independence DAY		—	—	—		
16/8/2024	124723.904	315531	356819.541	162882	2564.79	12750	491163	(SK)		
17/8/2024	124934.948	211044	356765.234	385693	2572.92	8130	604067	(SK)		
18/8/2024	—	—	—	SUNDAY		—	—	—		
19/8/2024	—	—	—	HOLIDAY		—	—	—		
20/8/2024	125332.374	397428	356955.620	288886	2574.13	1210	649022	(SK)		
21/8/2024	125568.489	236115	357254.683	299063	2576.67	2540	537718	(SK)		
22/8/2024	125786.814	218325	357498.497	223814	422139	50	442139	(SK)		
23/8/2024	126032.359	245545	357798.674	320177	2576.67	—	565722	(SK)		
24/8/2024	126221.863	189504	358124.739	326065	2580.37	3700	519269	(SK)		
25/8/2024	—	—	—	SUNDAY		—	—	—		
26/8/2024	—	—	—	HOLIDAY		—	—	—		
27/8/2024	126440.408	248545	358424.794	308055	2592.84	12470	531076	(SK)		
28/8/2024	126707.103	266695	358758.835	334041	2601.02	8180	608916	(SK)		
29/8/2024	126986.569	279466	359064.194	305359	2609.42	8400	593225	(SK)		
30/8/2024	127303.581	317012	359319.864	255670	2623.62	14200	587052	(SK)		
31/8/2024	127552.562	248981	359726.942	407078	2635.00	11380	667439	moder		

PLACE:
PLANT OPERATOR

DHRUV GLOBALS LTD, PLOT NO 462-463, HSIIDC BARHI, SONIPAT

BOREWELL 1		BOREWELL 2		HSIIDC		Total Reading	SIGN	REMARKS
DATE	Reading	Today Reading	Reading	Today Reading	Reading	Today Reading	Total Reading	September 2024
1/9/2024	127552.562	-	3597.26.947	SUNDAY	2635	-	-	
2/9/2024	127283.113	230551	360029.402	302460	2644.11	9110	542121	medh
3/9/2024	128061.216	278103	360350.492	321090	2652.35	8240	607433	medh
4/9/2024	128339.301	278085	360664.186	313694	2662.22	9870	601649	medh
5/9/2024	128629.799	290498	360959.460	295234	2670.52	8300	594072	medh
6/9/2024	128895.684	265885	361236.389	276929	2671.83	1310	544124	medh
7/9/2024	129224.803	329119	361421.983	185594	2676.25	4420	519133	medh
8/9/2024	-	-	-	Sunday	-	-	-	
9/9/2024	129370.930	146127	361705.063	283080	2684.24	7990	437197	medh
10/9/2024	129620.782	249852	362030.986	325923	2694.48	10240	586015	medh
11/9/2024	129937.846	317064	362268.032	237046	2706.64	12160	566270	medh
12/9/2024	130179.973	242127	362541.889	273857	2716.48	9840	525824	medh
13/9/2024	130453.614	273641	362864.630	322741	2727.12	10640	607022	medh
14/9/2024	130752.284	298670	363098.548	233918	2735.43	8310	540898	medh
15/9/2024	-	-	-	SUNDAY	-	-	-	
16/9/2024	131010.676	258392	363404.657	306109	2744.55	9120	573621	medh
17/9/2024	131234.624	223948	363694.660	290003	2754.01	9460	523411	medh
18/9/2024	131459.492	274868	364023.146	328486	2762.02	8010	561364	medh
19/9/2024	131611.341	151849	364275.075	251929	2774.69	12670	416448	medh
20/9/2024	131835.113	223772	364562.026	286951	2781.24	6550	517273	SKT
21/9/2024	132028.238	193125	364841.978	279952	2790.24	9000	482077	SKT
22/9/2024	-	-	-	SUNDAY	-	-	-	
23/9/2024	132223.223	194985	365176.837	334859	2798.36	8120	537964	medh
24/9/2024	132508.654	365.431	365500.951	324114	2808.62	10260	699005	SKT
25/9/2024	132913.452	324798	365837.146	336195	2816.07	8250	669243	SKT
26/9/2024	133233.709	326257	366106.965	349819	2825.20	8330	678406	SKT
27/9/2024	133505.357	271648	366504.329	317364	2834.71	9510	598522	SKT
28/9/2024	133804.945	299588	366874.324	369995	2842.02	7310	676893	SKT
29/9/2024	-	-	-	SUNDAY	-	-	-	
30/9/2024	134116.994	312049	367213.317	338993	2842.86	840	651882	SKT
	6564.482		7486.375		207.860			

PLACE:
PLANT OPERATOR

BOREWELL 1		BOREWELL 2		HSI IDC		oc + ober 2		SIGN	REMARKS
DATE	Reading	Today Reading	Reading	Today Reading	Reading	Today Reading	Total Reading		
	134116.994			2806	2842.86				
31/10/2024	134467.130	350136	367533.961	320644	2852.87	10010	680790	(SK)	
21		350136		20 October					
31/10/2024	134736.125	269045	367866.304	332423	2861.59	8720	610188	(SK)	
4/10/2024	134961.848	225673	368120.936	254552	2872.03	10446	490665	(SK)	
5/10/2024				HOLIDAY					
6/10/2024				SUNDAY					
7/10/2024	135288.759	326911	368475.537	354601	2873.28	1260	682772	(SK)	
8/10/2024	135627.467	338708	368809.569	334032	2885.91	12620	685360	(SK)	
9/10/2024	135970.258	342791	369090.104	280615	2898.17	12260	685666	(SK)	280615
10/10/2024	136209.456	239198	369436.309	346125	2899.44	1270	586593	(SK)	
11/10/2024	136511.924	302468	369748.904	312595	2911.41	11970	627033	Wade	
12/10/2024				HOLIDAY					
13/10/2024				SUNDAY					
14/10/2024	136834.379	322455	370086.572	337668	2926.84	15430	675553	(SK)	
15/10/2024	137168.523	334144	370422.077	335505	2938.23	11390	681639	(SK)	
16/10/2024	137474.306	305783	370774.369	352292	2956.32	18090	676165	(SK)	
17/10/2024	137752.189	277883	370998.797	224428	2964.81	8490	510801	(SK)	
18/10/2024	138043.435	291246	371350.554	351757	2975.26	10450	653453	(SK)	
19/10/2024	138352.753	309318	371658.923	308369	2985.24	9980	627667	(SK)	
20/10/2024				SUNDAY					
21/10/2024	138672.843	320090	371998.934	340011	2994.91	9670	669771	Wade	
22/10/2024	138974.965	302122	372337.097	338163	3000.21	5350	645585	(SK)	
23/10/2024	139296.408	321443	372628.677	291580	3005.32	5110	618133	(SK)	
24/10/2024	139617.498	321020	372936.603	307926	3008.61	3290	632236	(SK)	
25/10/2024	139968.914	291486	373352.686	416083	3017.82	9210	716779	(SK)	
26/10/2024	140259.359	350445	373509.114	156428	3027.15	9330	516203	(SK)	
27/10/2024				SUNDAY					
28/10/2024	140583.625	324266	373791.889	282775	3038.40	11250	618291	Wade	
29/10/2024	140905.059	321434	374049.585	257696	3043.62	5220	584350	(SK)	
30/10/2024	141210.512	305453	374195.368	75703	3056.50	12880	394.116	(SK)	
31/10/2024				HOLIDAY					
	7093.518		6912.051		213.64		14219.209		

PLACE:
PLANT OPERATOR

DHRUV GLOBALS LTD, PLOT NO 462-463, HSIIDC, BARHI, SONIPAT

BOREWELL 1		BOREWELL 2 2807 HSIIDC								
DATE	Reading	Today Reading	Reading	Today Reading	Reading	Today Reading	Total Reading	SIGN	REMARKS	
1/11/2024	141210.512	—	374125.368	—	3056.50	—	—		November 2	
2/11/2024	—	—	—	HOLIDAY	—	—	—			
3/11/2024	—	—	—	SUNDAY	—	—	—			
4/11/2024	141524.841	314329	374320.660	195292	3065.06	8560	518121		meda	
5/11/2024	141857.287	332446	374458.394	137739	3095.12	30060	500240		(SK)	
6/11/2024	142164.364	307077	374713.036	254642	3103.18	8070	569789		(SK)	
7/11/2024	142488.479	324115	374946.035	233799	3111.09	7900	565814		(SK)	
8/11/2024	142795.504	307025	375194.049	247214	3122.22	11130	565369		(SK)	
9/11/2024	143120.029	324525	375468.364	274315	3124.70	2480	601320		(SK)	
10/11/2024	—	—	—	SUNDAY	—	—	—			
11/11/2024	143436.471	316442	375777.807	309439	3134.92	10220	636101		meda	
12/11/2024	143755.814	319343	376064.925	287122	3142.52	7600	614065		(SK)	
13/11/2024	144088.549	327735	376324.677	259752	3151.53	9010	596497		(SK)	
14/11/2024	144423.788	340239	376479.819	155142	3167.23	15700	511001		(SK)	
15/11/2024	144767.223	343435	376651.378	171559	3177.24	10010	525004		(SK)	
16/11/2024	145094.745	327522	376842.912	191534	3179.52	2280	521396		(SK)	
17/11/2024	—	—	—	SUNDAY	—	—	—			
18/11/2024	145449.004	354259	377021.704	170792	3191.14	11620	544671		(SK)	
19/11/2024	145759.490	310406	377205.928	184224	3197.69	6550	501260		(SK)	
20/11/2024	146057.829	298339	377398.934	193006	3197.73	40	491305		(SK)	
21/11/2024	146410.284	352455	377548.418	149484	3208.30	7570	509509		(SK)	
22/11/2024	146751.063	340779	377770.402	153611	3216.71	11410	507800		(SK)	
23/11/2024	147096.756	345693	377914.234	210205	3227.43	10720	566618		(SK)	
24/11/2024	—	—	—	SUNDAY	—	—	—			
25/11/2024	147419.392	322636	378125.459	211225	3231.89	9460	547321		Am	
26/11/2024	147753.285	333893	378293.224	167765	3245.16	8270	509928		(SK)	
27/11/2024	148105.174	351889	378451.014	157790	3248.14	2900	512609		(SK)	
28/11/2024	148432.702	327528	378655.279	204265	3257.20	9060	540053		(SK)	
29/11/2024	148784.139	351437	378777.574	122295	3270.42	13220	486952		(SK)	
30/11/2024	149114.355	330216	378920.851	148277	3275.03	4610	478103		(SK)	
	7.003.842			479548		28530				

12912-852

PLACE:
PLANT OPERATOR

2808

December

DATE	Reading	Today Reading	Reading	Reading	Today Reading	Total Reading	SIGN	REMARKS
1/12/2024	149114.355		378920.051		3275.62			
2/12/2024	149460.999	354644	379053.704	132933	3207.11	12000		
3/12/2024	149823.485	352486	379158.746	104962	3295.96	8850		
4/12/2024	150152.004	328569	379204.792	126048	3305.96	10000		
5/12/2024	150500.796	348792	379390.298	113506	3317.54	11500		
6/12/2024	150849.756	348960	379513.397	115049	3330.37	12030		
7/12/2024	151195.910	346154	379627.914	114567	3339.48	9110		
8/12/2024				SUNDAY				
9/12/2024	151539.021	343111	379745.526	117612	3350.24	10760		
10/12/2024	151864.616	325590	379861.602	116156	3359.10	8760		
11/12/2024	152161.447	296031	379996.937	135255	3364.57	5570		
12/12/2024	152492.974	331527	380111.643	114706	3378.09	10520		
13/12/2024	152803.138	310164	380206.553	94910	3382.33	7240		
14/12/2024	153150.952	347014	380331.256	124703	3392.51	10180		
15/12/2024				SUNDAY				
16/12/2024	153490.030	339078	380446.025	114769	3398.89	6380		
17/12/2024	153811.021	321041	380580.498	134423	3408.70	9810		
18/12/2024	154160.491	349420	380688.829	108321	3416.89	8190		
19/12/2024	154472.467	317926	380815.372	126543	3425.00	8110		
20/12/2024	154820.875	342408	380927.500	112128	3435.46	10460		
21/12/2024	155170.963	350088	381044.614	117114	3444.69	9230		
22/12/2024				SUNDAY				
23/12/2024	155486.362	315399	381197.240	152626	3451.74	7050		
24/12/2024	155738.043	252481	381266.096	68856	3458.91	7170		
25/12/2024				HOLIDAY				
26/12/2024				HOLIDAY				
27/12/2024	156088.914	300071	381267.419	13223	3459.26	350		
28/12/2024	156384.056	345942	381356.100	88601	3467.09	8630		
29/12/2024				SUNDAY				
30/12/2024	156645.047	260191	381436.708	80608	3473.24	5350		
31/12/2024	156976.009	330962	381485.429	48721	3480.20	6960		

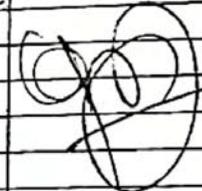
PLACE: 7811.654
PLANT OPERATOR

2564.528

10426.272

205.14

10631.402



DHRUV GLOBALS LTD, PLOT NO 462-463, HSIIDC, BARHI, SONIPAT

Annexure-6

July 2024

BOREWELL 1		BOREWELL 2			SIGN	REMARKS
Reading	Today Reading	Reading	Today Reading	Total Reading		
17/7/2024	115433.983	196501	344300.719	312156	508657	moder
27/7/2024	115774.603	144119	344940.071	335996	480115	(SK)
31/7/2024	116037.432	262029	345293.364	344493	607322	(SK)
4/7/2024	116314.804	277372	345608.203	314919	592291	(SK)
5/7/2024	116503.976	189.172	345952.414	344131	533303	(SK)
6/7/2024	116503.976	—	Closed	—	—	
7/7/2024	—	—	SUNDAY	—	—	
8/7/2024	116671.326	167350	346162.307	209973	377328	(SK)
9/7/2024	116997.770	326452	346489.928	327541	653993	(SK)
10/7/2024	117270.848	272570	346800.995	311067	583637	(SK)
11/7/2024	11755.477	203129	347119.266	310271	601400	(SK)
12/7	117828.907	275430	347446.490	327224	602654	(SK)
13/7	118137.230	300331	347733.407	286997	595328	(SK)
14/7	—	—	SUNDAY	—	—	
15/7	118385.068	248230	347988.686	255199	503429	moder
16/7	118658.091	273423	348262.885	274199	547622	(SK)
17/7	118935.916	277025	348523.840	260955	537900	(SK)
18/7	119191.469	255553	348818.009	294169	549722	(SK)
19/7	119439.784	248315	349071.628	253619	561934	(SK)
20/7	119599.296	159512	349444.162	372534	532046	moder
21/7	—	—	SUNDAY	—	—	
22/7	119828.107	228811	349770.999	326837	555648	
23/7	120028.964	201857	350129.006	358007	560664	(SK)
24/7	120360.129	330165	350431.943	302137	632302	(SK)
25/7	120605.207	241078	350774.826	342883	583961	(SK)
26/7	120853.092	251885	351077.203	302457	554342	(SK)
27/7	121092.408	239316	351386.191	308908	548224	(SK)
28	—	—	SUNDAY	—	—	
29/7/2024	121306.215	213807	351700.181	317.940	527797	
30	121584.411	278196	352009.914	309733	587929	(SK)
31	121876.200	291069	352332.129	322265	614134	(SK)

6647-27

ETP Sledge

Annexure-7
July 2024.

DATE	DATE	Quantity.	opening Stock \rightarrow 586 Kg
4/7/2024	5/7/2024	506 kg ✓	
8/7/2024	13/7/2024	671 kg ✓	
15/7/2024	20/7/2024	716 kg ✓	
22/7/2024	27/7/2024	702 kg ✓	
29/7/2024	31/7/2024	353 kg ✓	
		Total	2948 / 2948 Kg ✓
		Total Balance \rightarrow	3534 kg ✓

CIP Sinder

August 2024.

DATE	DATE	Quantity	opening 32534
4/8/2024	3/8/2024	839 Kg	
5/8/2024	10/8/2024	706 Kg	
12/8/2024	14/8/2024	310 Kg	
16/8/2024	17/8/2024	235 Kg	
20/8/2024	24/8/2024	596 Kg	
27/8/2024	31/8/2024	600 Kg	
	Total \rightarrow	<u>2794 Kg</u>	
	Total Balance \rightarrow 36328 Kg		<u>6328 Kg</u>

GTP Sludge

September 2024

DATE	DATE	Quantity	Opening → 6328 kg
2/9/2024	7/9/2024	672 kg	6328 kg
9/9/2024	14/9/2024	684 kg	
16/9/2024	21/9/2024	694 kg	6328 kg
23/9/2024	28/9/2024	725 kg	
30/9/2024	30/9/2024	120 kg	
	Total	2895	
	Total Blau	39223 kg	9228 kg

DATE	DATE	Quantity	Opening 9223kg
1/10/2024	1/10/2024	117 Kg	
8/10/2024	4/10/2024	222 Kg	
7/10/2024	11/10/2024	587 Kg	
14/10/2024	19/10/2024	720 Kg	
<u>20/10/2024</u>	<u>Send 3</u>	<u>7060 Kg</u>	<u>TO GEPIL.</u>
24/10/2024	26/10/2024	731 Kg	
28/10/2024	30/10/2024	35 Kg	
	Total 3	2729 Kg	
	Total Balance 3	4892 Kg	

DATE	DATE	Quantity	Opening \approx 4092 Kg
4/11/2024	9/11/2024	634 Kg	
14/11/2024	16/11/2024	644 Kg	
19/11/2024	23/11/2024	647 Kg	
25/11/2024	30/11/2024	644 Kg	
0/0	Total \approx	2569 Kg	
	Total Balance \approx	7461 Kg	

C + P Sindh

December 2024.

DATE	DATE	Quantity.	Total Opening 3746 Kg
21/12/2024	7/12/2024	624 Kg	
9/12/2024	14/12/2024	627 Kg	
16/12/2024	21/12/2024	620 Kg	
23/12/2024	24/12/2024	202 Kg	
27/12/2024	28/12/2024	203 Kg	
30/12/2024	31/12/2024	202 Kg	
	Total Balance	2478 Kg	
	Total Balance	9939 Kg	✓



हरियाणा ~~AGREEMENT~~ FOR SAFELY DISPOSAL OF WASTE BOILER ASH 56AA 478188

This Agreement is made and executed at Sonipat on 11.02.2025 an effective from 01st January, 2025 by and between:

M/S DHRUV GLOBALS LTD, a company registered under Companies Act,1956 and having its registered office at 14,Mile stone, Main Mathura Road ,Faridabad[hereinafter referred to as the "First Party"] which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, administrator, liquidators and permitted assigns],through its duly Authorised representative of the one part.

And

M/s MGR Enterprises, Proprietorship firm Registered office at Plot No 171/19 Tirhi Visthapit Roshnabad Sidcul Haridwar (249403) treatment facility at BRAHMA BRICKS (Add vill pipli Khara, Sonipat 131039 hereinafter referred to as the "Second Party", which expression shall, unless repugnant to the context or meaning hereof, mean and include its

Pg:1



representatives' successors in interest executors' administrator's liquidator and permitted assigns). Through its duly Authorised Signatory Mr. RAJESH KUMAR of the second part.

(The above-mentioned Parties to this Agreement shall also be collectively referred to as "Parties and individually as Party

AND WHEREAS THE Second Party has agreed for disposal of Ash for receiving purpose from the First Party on the mutually agreed terms and conditions stated hereunder

NOW THIS AGREEMENT WITNESSTH AND ITS IS HEREBY AGREED, DECLARED CONVENANTED AND RECORDED BY THE BETWEEN THE PARTIES HERETO AS FOLLOWS.

DEFINITION

"Applicable Law" means applicable central, state and local laws, statues, ordinances, rules and regulations of India

"Services" means disposal of Ash purpose.

I. PERFORMANCE OF SERVICE

1. That Second Party represents and warrants to the First Party that it has all necessary statutory permissions, consents, approvals and licenses to carry out business of waste management and disposal of Ash for recycling it shall maintain all such permissions, consents, approvals and licenses during the type of this agreement.
2. That Second Party shall be responsible for the Manufacturing Ash brick disposal or recycling or reclamation of the Husk ash which is delivered by the First party to the site located BRAHMA BRICKS (Add vill pipli Khera, Sonipat 131039 or any other location as may be communicated by the Second party to the First Party.
3. That Second Party shall be responsible for and perform the disposal or recycling or reclamation of the Ash for recycling from the Business Units in accordance with all applicable.

Pg.2

[Handwritten signature]



[Handwritten signature]

4. That Second Party shall use its best skills and judgements and shall perform all services timely, diligently and to the satisfaction of the First Party. It shall exercise all safety precautions and the management practices, required by law, while providing services this Agreement.
5. That Second Party shall provide the services diligently and in conformity with the all applicable laws.
6. That the services to be provided by the Second Party are detailed in this Agreement However, it is expressly understood between the parties that scope of work is only indicative of the services to be provided by Second Party and the First Party will be entitled to add more services in the scope of work in writing.
7. That Second Party undertakes to fulfil all the formalities and requirements of Manufacturing Ash brick
8. That Second Party will be responsible for collection of Ash at price indicated against each item here under.
9. That Second Party shall perform all services required under this agreement in compliance with applicable laws and in a manner, which will not increase risk of harm to employees, premises, the public health or the environment.

II. SCOPE OF WORK OF RESPECTIVE PARTIES

1. That at the Manufacturing Ash brick disposal site, waste will be stored as per the categorization and adequately segregated All precautions shall be taken to avoid spillage of any kind and leaching to the soil The Second Party shall ensure that the people handling waste shall have adequate training and knowledge of type of waste being handled.
2. The Second Party shall ensure that the vehicle for transportation of Ash is in perfect condition and the driver has valid driving license, permits, certificates, other permissions and necessary papers.
3. The Second Party shall also cooperate with the First Party, in the event any statutory agency conducts any audit or inspection to check the First Party's Procurement, disposal and management of Ash for recycling by providing necessary reports, documents, Manufacturing Ash brick
4. The Second Party shall, issue a Manufacturing Ash brick safe disposal.

Pg.3



5. The First Party shall insure to send only Ash to Second Party for disposal. No other waste shall be sent.
6. The First Party shall provide a guarantee minimum quantity of 300 ton of Ash per annum.
7. Providing manpower for loading Ash for will be under the scope of second party.

III. Treatment & Disposal Charges

The treatment and disposal charges for Ash are following-

S.NO.	Description	Unit of Measurement	Unit Rates	Good & Service Tax
1	treatment Charges for Ash	Kgs.	Rs. 1.60/-	18% (exclusive of unit rate)

- a. 30 days from the invoice submission date.
- b. Invoices would be submitted.
- c. Planning of waste lifting will be planned 7 in days advance .

IV. Indemnification

The Second Party agrees to defend, indemnify and hold harmless First Party, and its officer's directors, employees and agents, from and against all losses, damages, liabilities and expenses, including, but not limited to fines, penalties, actual legal and professional fees, and reasonable cost of investigation, to the extent resulting from arising out of:

- 1) Any negligence or wilful misconduct of the Second Party or its employees or agents.
- 2) Any failure of the Second Party, or its employees or agents to comply with applicable laws relating to services undertaken by the First Party pursuant to the Agreement.

Pg.4



- 3) Any material breach of this Agreement by the Second Party or its employees or agents.
- 4) Any breach by the Second Party or its employees or agents of any representation or warranties under this agreement.
- 5) Any injury, sickness or death of any person (including but not limited to employees and agents of the First Party), damage or loss or destruction of any property (including but not limited to property of the First Party and its respective employees and agents) or contamination of damage to or other adverse effect upon the environment or violation of applicable laws to the extent resulting from or arising out of the performance of the services by the Second Party or its employees or agents.
- 6) Any spill, release or emission of Waste Material occurring after such husk ash & biological sludge are under the possession and/or control of the Second Party.

V. CONFIDENTIALITY

The Second Party shall not release or disclose information regarding the services, Ash and all the terms and condition of this Agreement, with any third party except for information that is in the public domain other than through the unauthorized disclosure by the First Party or is disclosed by a third party who has right to make such disclosure, or is legally required to be disclosed to comply with a judicial order. The confidentiality obligation under this Agreement shall exist during the term of this Agreement and for period of (1) year from the expiry date of this Agreement.

VI. Period of Agreement

This Agreement shall remain in force for a lock in period of one (01) years from the effective date.

After expiry of the period of one year, this agreement can be renewed by mutual consent of both the parties.

That any change in the owner/partners/directors/shareholders etc of both the parties shall not interfere with the terms of this agreement and same shall be valid and binding this the expiry of this agreement or renewed agreement, as the case may be

Pg.5



VII. Termination of Agreement

This Agreement shall terminate upon written notice by the party seeking termination to the non-terminating party upon a material breach by the non-terminating party of any provision of this Agreement which breach is cured within Thirty (60) days following receipt of written notice of breach from the terminating party.

VIII. Assignment

This Agreement is not assignable by either party, in whole or in part, without the prior written consent of the other (which consent shall not be unreasonably withheld) and any attempted assignment without such consent, whether by operation of law or otherwise, shall be void.

IX. Amendment

Amendments and modifications to this Agreement shall be valid only if made in writing and signed by the parties.

X. Governing Law

The validity, interpretation and performance of this agreement shall be governed and construed in accordance with the laws of India.

XI. Jurisdiction

In case of any dispute the Courts of Sonipat, Haryana shall have the sole jurisdiction with respect to all disputes arising out of this Agreement.

IN WITNESS WHEREOF, The Parties have executed this Agreement on the 01 day of February 2025 here in above mention.

Authorized Signatory

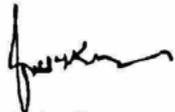
(First Party)

For Dhruv Globals Ltd.


Vijay Kumar Jain
(Second party)

Pg.6

Authorized Signatory


(M/s MGR Enterprises.)



ATTESTED AS IDENTIFIED

Notary Faridabad (Haryana)

10 5 FEB 2025

VERIFIED THE DEPONENT
By His / Her Their
Signature / Thumb / Impression



Annexure -
9

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **19th** day of **May**, 2025

Accepted, identified and certified subjected to the terms of the fees.


[SIDDHARTH BATRA] [ARCHNA YADAV]


[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]
Advocates

Client





14, MILESTONE, MATHURA ROAD, FARIDABAD-121003, HARYANA (INDIA)
Phone : 91-129-2256503/04, 9971594485-87
E-mail : reception@dhruvglobals.com, Website : www.dhruvglobals.com

A CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF DHRUV GLOBALS LIMITED HELD ON WEDNESDAY, 19TH DAY OF FEBRUARY 2025 AT THE REGISTERED OFFICE OF THE COMPANY AT 11:30 A.M.

RESOLVED THAT Mr. Vijay Kumar Jain, director of Admin and Facility of the company and is hereby authorized on behalf of Dhruv Globals Limited to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the Dhruv Globals Limited.

RESOLVED FURTHER THAT Mr. Vijay Kumar Jain is authorized to sign, semi\y, and all necessary documents, Affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. Mr. Vijay Kumar Jain in connections with the above matters be and are hereby ratified and confirmed by the company.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

//Certified true copy//
Dhruv Globals Limited

Shri Ram Goyal
DIN: 01300583
Managing Director
Address: A-201,
New Friends Colony,
New Delhi-110065

भारत सरकार
Government of India



विजय कुमार जैन
Vijay Kumar Jain
जन्म तिथि/DOB: 09/02/1951
पुरुष/ MALE

VID : 9193 5655 0833 2733

0182

भारत आचार्य, जैनी परधान

भारत सरकार
Ministry of Information & Public Relations
Unique Identification Authority of India

पता: शिखरी लाल जैन, हाउस नं. 50, सेक्टर 39,
फिकरा, गौतम बुद्ध नगर,
उत्तर प्रदेश - 201301

Address:
S/O: Kishori Lal Jain, House no. E 50,
sector 39, Noida, Gautam Buddha
Nagar,
Uttar Pradesh - 201301

VID : 9193 5655 0833 2733

0182

QR Code with Photograph

Self attested.

Handwritten signature
VK. Jain
10/4/2025

Advance service copies of short reply on behalf of Respondent Nos. 19, 38, 43, 44, 47 & 48 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Wed, May 21, 2025 at 2:48 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Archana Yadav <archna.yadav@satramdass.com>

 Paperbook-NGT REPLY-R47 Madni Textile Mills Pvt Ltd.pdf

 Paperbook-NGT REPLY-R48 Dhruv Global_Redacted.pdf

 Paperbook -NGT REPLY-R44 SINO_Redacted.pdf

 Paperbook-NGT REPLY-R38 Bansal Processing_Redacted.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 19, 38, 43, 44, 47 & 48 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager



8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."

2 attachments

 Paperbook-NGT REPLY-R19 KANODIA_Redacted.pdf
12871K

 Paperbook-NGT REPLY-R43 PP TEXOFAB_Redacted.pdf
11747K